

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

D.A. 671/96 Date of decision 16-8-96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Pushpa Chopra,
w/o Sh. B.M. Chopra,
r/o 1285, Laxmibai Nagar,
New Delhi-110023

... Applicant

(None for the applicant)

Vs.

Union of India, through

1. Secretary,
Ministry of Health & Family Welfare,
Nirman Bhavan,
New Delhi.
2. Medical Superintendent
Safdarjung Hospital,
New Delhi.
3. Dr. Bhowmik,
Estate Officer,
Safdarjung Hospital, New Delhi.

... Respondents

(None for the respondents)

JUDGEMENT

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

None for the parties even on the second call. We note that none had appeared on behalf of the applicant on the previous dates i.e. 12.7.96 and 14.8.96.

In the above circumstances, this D.A. is dismissed for default and non prosecution.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)